

Rep. by Act 38 of 1978, S. 2 + Sch. I

THE COAL MINES LABOUR WELFARE FUND
(AMENDMENT) ACT, 1972
No. 70 OF 1972

[22nd December, 1972]

An Act further to amend the Coal Mines Labour Welfare Fund
ACT, 1947.

BE it enacted by Parliament in the Twenty-third Year of the
Republic of India as follows:—

Short
title.

1. This Act may be called the Coal Mines Labour Welfare Fund
(Amendment) Act, 1972.

Amend-
ment of
section 3.

2. In section 3 of the Coal Mines Labour Welfare Fund Act, 1947 32 of 1947
(hereinafter referred to as the principal Act), in sub-section (1), for the
words "not less than four annas and not more than eight annas
per ton," the words "not less than twenty-five paise and more than
seventy-five paise per tonne," shall be substituted.

Amend-
ment of
section 4.

3. In section 4 of the principal Act, in sub-section (1), for the pro-
viso, the following proviso shall be substituted, namely:—

"Provided that there shall at all times be credited—

(a) to the housing account of the Fund, not less than
twelve paise, and

(b) to the general welfare account of the Fund, not more
than forty-five paise,—

out of the duty collected under this Act on every tonne of coal or
coke."

Repealed

4. In section 5 of the principal Act,—

Amend-
ment of
section 5.

(a) in sub-section (2), in clause (1), for the words "eight pies per ton", the words and figures "4.1 paise per tonne" shall be substituted;

(b) in sub-section (11) for the words and figures "section 144 of the Indian Companies Act, 1913", the words and figures "section 226 of the Companies Act, 1956" shall be substituted.

1913.
1956.

5. In section 10 of the principal Act, after sub-section (2), the following sub-section shall be inserted, namely:—

Amend-
ment of
section 10.

"(3) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."